

Bill again with the suggested amendments. The Bill was also re-named as the Arunachal Pradesh Freedom of Religion Bill, 1978. The Bill received the assent of the President on 25th October, 1978 and has thus become law. This law only prohibits conversion from one religious faith to another by force, inducement or fraudulent means.

#### Reservation for S.C. and S.T.

1274. SHRI K. KUNHAMU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to extend reservation of jobs for SC and ST to public and private sector industries;

(b) if so, the specific steps taken in that direction; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Government have already laid down the policy for reservation of Scheduled Castes and Scheduled Tribes in public sector undertakings. The question of giving representation to the Scheduled Caste and Scheduled Tribe communities in private sector enterprises is proposed to be discussed with industrialists and other prominent persons concerned with industry.

#### Setting up of a Craft Museum

1275. SHRI M. KALYANASUNDARAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Handicrafts Board had proposed setting up of a craft museum;

(b) if so, the details;

(c) when it will come up;

(d) whether in the absence of a proper place the existing crafts which are stored for museum are being properly looked after; and

(e) value of the crafts thus stored?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) and (c). The Craft Museum has been functioning, since 1955, in rented premises. As the rented area was not adequate, Government decided to construct for the Museum a separate building in the Pragati Maidan. About 15,000 sq. ft. area has already been constructed.

(d) Yes, Sir.

(e) The book value of the craft items, collected for the Museum is about Rs. 25 lakhs.

तदर्थं आधार पर कारगरत कर्मचारियों को प्रायु सीमा

1276. श्री दी० एस्० नेगी क्या : गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संयुक्त सलाहकार व्यवस्था की सिफारिश के अनुसार, सरकार ने तदर्थ आधार पर काम करने वाले उन कर्मचारियों को अधिकतम प्रायु सीमा से छूट देने का निर्णय किया है, जो प्रतियोगिता-परीक्षाओं में बैठने हेतु निर्धारित प्रायु सीमा पार कर चुके हैं, ताकि वे अपने पदों से सम्बन्धित प्रतियोगिता परीक्षाओं में बैठ सकें ; और

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

गृह मंत्रालय तथा विभिन्न न्याय और कर्मचारी कार्य मंत्रालय में राज्य मंत्री (श्री एस्० डी० पाटिल) : (क) और (ख) जी हां, श्री मान् । इस सम्बन्ध में जारी किए गए आदेशों की एक प्रति अनुबन्ध के रूप में दी जाती है । [संन्धालय में रखी गई । देखिए संख्या एलटी - 3396/79]

#### Quota System for Central Class-I Services for States

1277. SHRI VIJAY KUMAR N. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to have quota system for States in Central Class-I services; and

(b) if so, what steps Government propose to take in this direction?